

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RADHEY SHAM TANDON MANUFACTURING PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor RADHEY SHAM TANDON MANUFACTURING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 17/02/1997
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, NCT of Delhi & Haryana (RoC-Delhi)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U17114DL1997PTC085178
5.	Address of the registered office and principal office (if any) of corporate debtor 6189, Rst House Ground Floor Nawab Road Sadar Thana Road Delhi DI 110006
6.	Insolvency commencement date in respect of corporate debtor 10.10.2019 (Date of Order by NCLT) (Order uploaded on NCLT website on 14.10.2019)
7.	Estimated date of closure of insolvency resolution process 07.04.2020 (180 days from the order dated 10.10.2019)
8.	Name and registration number of the insolvency professional acting as interim resolution professional SAMEER RASTOGI IBBI/IPA-002/IP-N00226/2017-18/10677
9.	Address and e-mail of the interim resolution professional, as registered with the Board F-116, Lajpat Nagar-I, New Delhi-110024 Email: srastogi@indiajuris.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional F-116, Lajpat Nagar-I, New Delhi-110024 Email: rpsrastogi@gmail.com
11.	Last date for submission of claims 24.10.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **RADHEY SHAM TANDON MANUFACTURING PRIVATE LIMITED** on **10.10.2019**.

The creditors of **RADHEY SHAM TANDON MANUFACTURING PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **24.10.2019** [date falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 15.10.2019

Place: New Delhi



SAMEER RASTOGI

Interim Resolution Professional
IBBI/IPA-002/IP-N00226/2017-18/10677